

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3661

ANSWERED ON:14.12.2012

TREATMENT REHABILITATION OF DRUG ADDICTED CHILDREN

Singh Shri Ravneet

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether there is any treatment and/ or rehabilitation centres established for drug addicted children in conflict with law under the Juvenile Justice (Care and Protection) Act, 2000;
- (b) if so, the number of such centres along with the components of treatment and services of rehabilitation available therein, State-wise; and
- (c) the funds sanctioned, released and utilised by the State Governments during each of the last three years and the current year?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): The Juvenile Justice (Care and Protection of Children) Act, 2000 as amended in 2011 provides for in-patient treatment of children under the Act, which includes children in conflict with law, who are addicted to any narcotic drug or psychotropic substance, in Integrated Rehabilitation Centres for Addicts being run under 'Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drugs) Abuse and for Social Defence Services' of the Ministry of Social Justice and Empowerment or any other corresponding scheme for the time being in force.

(b): Under the Scheme of 'Assistance for Prevention of Alcoholism and Substance (Drugs) Abuse and for Social Defence Services' of Ministry of Social Justice and Empowerment, financial assistance is provided to Non-Governmental Organisations (NGOs), Panchayati Raj Institutions, Urban Local Bodies etc. for, inter-alia, running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs) for providing the following services:

- (i) Preventive Education and Awareness Generation
- (ii) Identification of addicts for motivational counseling
- (iii) Detoxification and Whole Person Recovery
- (iv) Referral services
- (v) After-care and Follow-up
- (vi) Care and support to families for co-dependence and rehabilitation

438 IRCAs have been supported under the Scheme which provide treatment and rehabilitation services to persons of all age groups including the children. State-wise number of IRCAs supported by the Ministry of Social Justice and Empowerment is at Annex.

(c): Under the Scheme of "Assistance for Prevention of Alcoholism and Substance (Drug) Abuse" funds are not provided to the State Governments. However, financial assistance is provided to NGOs, PRIs, Urban Local Bodies etc. A statement showing the State-wise Notional Allocation of funds, amount released and number of NGOs assisted, under the Scheme during the last three years and current financial year is at Annex-II.